Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli, District Solan, H.P.

Case No. 20/2025

Date of Institution 22-08-2025

Date of Decision 23-09-2025

Smt. Meena Devi d/o Late Sh. Sohan Lal, r/o Village Gharti Kala, P.O. Dhar-Ki-Ber, Tehsil Kasauli, District Solan, H.P., Presently w/o Sh. Pratap Singh, r/o Village Kainthri, P.O. Dharampur, Tehsil Kasauli, District Solan, H.P.

...Applicant.

Versus

General Public ... Respondents.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Smt. Meena Devi d/o Late Sh. Sohan Lal, r/o Village Gharti Kala, P.O. Dhar-Ki-Ber, Tehsil Kasauli, District Solan, H.P., Presently w/o Sh. Pratap Singh, r/o Village Kainthri, P.O. Dharampur, Tehsil Kasauli, District Solan, H.P., has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on dated 15-03-1965 at Village Gharti Kala, P.O. Dhar-Ki-Ber, Tehsil Kasauli, District Solan, H.P., as per affidavit furnished by the applicant & relevant document attached in case file, but her date of birth could not be registered in the record of Gram Panchayat Anji Matla, Tehsil Kasauli, District Solan, H.P. within stipulated period. Hence he prayed for passing necessary orders to the Registrar, Birth & Death Registration, Gram Panchayat Anji Matla, for entering the same in the Birth and Death Records.

Therefore, by this proclamation the general public is hereby informed that any person having objection for the registration of delayed date of birth of Smt. Meena Devi d/o Late Sh. Sohan Lal may submit their objections in writing in this court on or before 30-09-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 29th day of August, 2025.

Seal.

Sd/
(JAGPAL SINGH),

Executive Magistrate (Tehsildar),

Kasauli, District Solan (H. P.).

Before Sh. Jagpal Singh, Executive Magistrate (Tehsildar), Kasauli, District Solan, H.P.

Case No. 22/2025

Date of Institution 25-08-2025

Date of Decision 27-09-2025

Smt. Anku w/o Sh. Sanjay Kumar, r/o Village Sanawar Lorence School Sanawar, P.O. Sanawar, Tehsil Kasauli, District Solan, H.P. ...*Applicant*.

Versus

General Public ...Respondents.

Application under section 13(3) of H.P. Birth and Death Registration Act, 1969.

Smt. Anku w/o Sh. Sanjay Kumar, r/o Village Sanawar Lorence School Sanawar, P.O. Sanawar, Tehsil Kasauli, District Solan, H.P. has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her son Riyan was born on 03-12-2021 at Village Sanawar Lorence School Sanawar, P.O. Sanawar, Tehsil Kasauli, District Solan, H.P. as per affidavit furnished by the applicant & relevant document attached in case file, but her date of birth could not be registered in the record of Gram Panchayat Garkhal Sanawar, Tehsil Kasauli, District Solan, H.P. within stipulated period. Hence he prayed for passing necessary orders to the Registrar, Birth & Death Registration, Gram Panchayat Garkhal Sanawar, for entering the same in the Birth and Death Records.

Therefore, by this proclamation the general public is hereby informed that any person having objection for the registration of delayed date of birth of Riyan s/o Sh. Sanjay Kumar and Smt. Anku may submit their objections in writing in this court on or before 27-09-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 07th day of August, 2025.

Seal.

Sd/
(JAGPAL SINGH),

Executive Magistrate (Tehsildar),

Kasauli, District Solan (H. P.).
